

Shri Mahanty: Sir, I introduce the Bill.

14:36

CONSTITUTION (AMENDMENT)
BILL—contd.

(Amendment of Article 226) by **Shri C. R. Pattabhi Raman**

REPRESENTATION OF THE
PEOPLE (REMOVAL OF DIS-
QUALIFICATIONS) BILL*

Shri Khushwaqt Rai (Kheri): I beg to move for leave to introduce a Bill to provide for removal of disqualifications for membership of and voting at elections to Parliament and State Legislatures.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for removal of disqualifications for membership of and voting at elections to Parliament and State Legislatures."

The motion was adopted.

Shri Khushwaqt Rai: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 226) by
Shri C. R. Narsimhan

Shri Narasimhan (Krishnagiri): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Narasimhan: Sir, I introduce the Bill.

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by **Shri Pattabhi Raman** on the 5th May, 1961:

"That the Bill further to amend the Constitution of India be taken into consideration."

Out of two hours allotted for the discussion of the Bill, one minute has been taken on the 5th May 1961 and one hour and fifty-nine minutes remain. **Shri Pattabhi Raman.**

Shri C. R. Pattabhi Raman (Kumbakonam): Mr. Deputy-Speaker, Sir, the Bill, consideration of which I am moving, seeks to amend article 226 of the Constitution by providing for the issue to the Government of India of any direction, order or writ by any High Court within whose jurisdiction the "cause of action" arose, even though the seat of the Government was not within the territories in relation to which the High Court exercised jurisdiction. Judicial interpretation culminating in the judgment of the Supreme Court in the latest case of Lt. Col. Khajoor Singh *versus* the Union of India (A I R 1961 S C 532—Civil Appeal 37 of 55 from the State of Kashmir) delivered in December 1960 has resulted in a state of affairs in which only the High Court of Punjab can issue any direction, order or writ under Article 226 of the Constitution to the Government of India. It is needless to state that this is more or less the denial of the remedy to an aggrieved party who lives in States far away from Delhi, e.g., Kerala, Madras, Andhra, Assam or Gujerat.

*Published in the Gazette of India Extraordinary, Part II—Section 2, dated 18-8-1961.